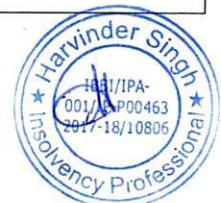


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SITI BROADBAND SERVICES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	SITI BROADBAND SERVICES PRIVATE LIMITED
2.	Date of Incorporation of the Corporate Debtor	09.06.2014
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U64100DL2014PTC267911
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Office No-203, 2nd Floor, J Block , Prakash Tower, LSC Ashok Vihar, Phase-1, North West Delhi, India, 110052
6.	Insolvency Commencement Date in respect of Corporate Debtor	31.10.2023 (Order dated 31.10.2023 served to IRP on 03.11.2023)
7.	Estimated date of closure of insolvency resolution process	27-04-2024
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Harvinder Singh IBBI/IPA-001/P00463/2017-2018/10806
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi ,110034 E-Mail- harvinder@akgandassociates.com Mobile No. 9810046631
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	#11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi ,110034 E-Mail- Sitibroadband.cirp@gmail.com Mobile No. 9810046631
11.	Last date for submission of claims	14-11-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and	(a)Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s)



	(b) Details of authorized representatives are available at:	(b) NA
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Notice is hereby given that the Hon'ble, National Company Law Tribunal, New Delhi Bench has ordered the commencement of the Corporate Insolvency Resolution Process of **Siti Broadband Services Private Limited** on 31-10-2023, however the order was served to IRP on 03-11-2023.

The **Creditors of Siti Broadband Services Private Limited** are hereby called upon to submit their claims with proof on or before 14th November, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by Workmen and Employees

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.



Mr. Harvinder Singh

(Reg. No. IBBI/IPA-001/IP-P00463/2017-18/10806)

AFA Valid Up to 10.05.2024

Interim Resolution Professional in the matter of

Siti Broadband Services Private Limited

E-Mail- harvinder@akgandassociates.com,

Sitibroadband.cirp@gmail.com

Mobile No. 9810046631

Date: 05-11-2023

Place: Delhi

EXTRACT OF UNAUDITED CONSOLIDATED RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30 SEPTEMBER 2023

Highest ever second quarter consolidated Revenue of ₹ 38,546 Crore, up 16% Q-o-Q

Highest ever second quarter consolidated EBITDA of ₹ 11,834 Crore, up 70% Q-o-Q with margin of 35%

PAT before exceptional items of ₹ 4,403 Crore, up ~ 3x Q-o-Q

(₹ in Crore, except as stated)

S. No.	Particulars	Quarter ended 30.09.2023 (Unaudited)	Half year ended 30.09.2023 (Unaudited)	Quarter ended 30.09.2022 (Unaudited)*	Year ended 31.03.2023 (Audited)*
1	Revenue from operations	38,546	71,888	36,237	1,45,404
2	Net Profit for the period (before exceptional items, taxes, non-controlling interests and share in jointly controlled entities and associates)	6,954	9,260	4,130	20,493
3	Net Profit for the period after exceptional items (before taxes, non-controlling interests and share in jointly controlled entities and associates)	8,177	12,263	4,364	20,276
4	Net (Loss) / Profit after taxes, non-controlling interests and share in jointly controlled entities and associates	(1,783)	857	1,808	10,574
5	Total Comprehensive (Loss) / Income after non-controlling interests [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	(1,866)	(1,079)	1,512	11,561
6	Paid-up equity share capital (Face value of ₹ 1 each)	372	372	372	372
7	Earnings per share after exceptional items (₹)#				
	Basic	(4.80)	2.31	4.88	28.50
	Diluted	(4.80)	2.30	4.85	28.32

Reserves excluding Revaluation Reserves as at 31 March 2023 was ₹ 39,051 Crore.

Notes

i. Additional information on standalone financial results is as follows :

(₹ in Crore, except as stated)

S. No.	Particulars	Quarter ended 30.09.2023 (Unaudited)	Half year ended 30.09.2023 (Unaudited)	Quarter ended 30.09.2022 (Unaudited)*	Year ended 31.03.2023 (Audited)*
1	Revenue from operations	19,011	34,676	16,878	67,193
2	Profit/ (Loss) before tax	6,827	10,227	(1,884)	18,877
3	Profit after tax	22	3,430	29	21,259
4	Total Comprehensive (Loss) / Income [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	(20)	3,436	(163)	21,678
5	Securities Premium Account	19,009	19,009	19,009	19,009
6	Net worth (Total Equity)	66,443	66,443	69,553	69,848
7	Outstanding Debt	42,495	42,495	45,296	42,023
8	Debt Equity Ratio (in times)#	0.64	0.64	0.65	0.60
9	Earnings per share after exceptional items - Basic and Diluted (₹)#	0.06	9.22	0.08	57.15
10	Capital Redemption Reserve	3,125	3,125	3,125	3,125
11	Debt Service Coverage Ratio (in times)#	2.38	1.39	3.18	2.76
12	Interest Service Coverage Ratio (in times)#	5.19	3.27	7.22	6.90

Reserves excluding Revaluation Reserves as at 31 March 2023 was ₹ 69,476 Crore*.

* Restated

* Not annualised, except for the year ended 31 March 2023

ii. The above results of Vedanta Limited ("the Company") for the quarter and half year ended 30 September 2023 have been reviewed by the Audit and Risk Management Committee and approved by the Board of Directors at their respective meetings held on 04 November 2023. The statutory auditors have carried out a limited review on these results and issued an unmodified conclusion.

iii. The above is an extract of the detailed format of the financial results for the quarter and half year ended 30 September 2023 filed with the Stock Exchanges under Regulations 33 and 52, as applicable, of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the websites of the Stock Exchanges, www.nseindia.com, www.bseindia.com and on the Company's website www.vedantalimited.com.

vedanta

transforming for good

For Vedanta Limited

Arun Misra
Executive Director

OIL & GAS | ZINC-LEAD-SILVER | ALUMINIUM | COPPER | IRON, STEEL & FERRO ALLOYS | NICKEL | POWER | SEMICONDUCTORS | DISPLAY GLASS

CIN : L13209MH1965PLC291394

Website: www.vedantalimited.com

Regd. Office: Vedanta Limited, 1st Floor, 'C' wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai-400093, Maharashtra

State Bank of India

BRANCH-SARB THANE (11697):-1st Floor, Kerom,Plot No 112, Circle Road No 22, Wagle Industrial Estate, Thane W 400604 E-mail ID of Branch : sbi.11697@sbi.co.in,

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of State Bank Of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is basis" on 22.11.2023.

Name of the Borrower (s) /	Outstanding Dues for Recovery of which Property/ies is/are Being Sold
Mr Sunil Omprakash Gupta & Mrs. Sudha Gupta	Rs 2,72,79,992.00 (Rupees Two Crore Seventy Two Lakh Seventy Nine Thousand Nine Hundred Ninety Two only) as on 15.06.2022, plus future interest at the contractual rate on the aforesaid amount together with incidental expenses, Cost and charges as per Demand Notice dated 15.06.2022.

Property Add.: Flat No. 2004, 20th Floor, Building No.- 11, Wing -A, Amanda & Amanda B CHS, Hiranandani Meadows, Gat No. 52/8, 52/11, Pokhran Road No. 2, Chitalसर Manpada, Thane (W) - 400607 (Owned by Mr. Sunil Gupta & Mrs. Sudha Gupta). Admeasuring 1390 Sq Ft, 3 BHK Flat, along with one open car parking and one stillh car parking. Status of Possession : Physical

The reserve price will be Rs. 2,60,00,000/- (Rupees Two Crore Sixty Lakh only) and the earnest money deposit will be Rs. 26,00,000/- (Rupees Twenty Six Lakh only). Bid increment amount Rs. 1,00,000/-.

Date and time for submission of request letter of participation/ KYC Documents/ Proof of EMD etc. = on or before 21.11.2023, up to 5.00 p.m.

Date & Time of e-Auction = Date:- 22.11.2023 Time:- From 1.00 p.m. To 3.00 p.m. with unlimited extensions of 10 Minutes each

Date & Time of inspection of the properties: 16.11.2023 from 12.00 Noon. to 1.00 P.M.

(Contact = Shri Pranesh Thakur, Authorised Officer, Mob No. 7087438999 & Shri Bipin Kumar Singh - Mob. No. 9702479741)

EMD to be transferred/deposited by bidder in his/her own wallet provided by M/s MSTC Ltd.

On https://www.mstccommerce.com/auctionhome/ibapi/index.jsp by means of NEFT

Terms and conditions of the e-auction are as under:

The auction will be conducted through Bank's approved service M/s MSTC Ltd at their web portal https://www.mstccommerce.com.

The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims/ rights / society dues affecting the property prior to submitting their bid. In this regard, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The successful purchasers / bidders are required to deposit remaining amount either through NEFT in the Account No 31049575155, SARB Thane Payment Account (Unit Name), IFSC Code: SBIN0061707 or by way of demand draft drawn in favour of State Bank of India A/c (unit name), SARB THANE, 11697 (Name of the Branch) drawn on any Nationalized or Scheduled Bank.

For detail terms and conditions of the sale, please refer to the link provided in State Bank Of India, the Secured Creditors Website

1. https://www.mstccommerce.com/auctionhome/ibapi/index.jsp 2. http://www.sbi.co.in

Property Location

Video of Property

Photos of Property

Bank website
www.sbi.co.in

E-auction website

USP of property

Place : Thane

Date : 05.11.2023

(PRANESH THAKUR)
CHIEF MANAGER
AUTHORISED OFFICER

Canara Bank

A Government of India Undertaking

सिस्टिकेट Syndicate

Regional Office: Aligarh

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of the Canara Bank under the Securitisation Act and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon the borrower/guarantor to repay the amount mentioned in the notice along with interest & expenses within 60 days from the date of receipt of the said notices.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9 of the said Rules. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrowers/ Guarantors	Description of Immovable Properties	Date of Demand notice	Date of Possession	Amount Due (Rs.)
Branch: V C Lodge/ AMU- I, Aligarh				
Borrower- M/s Deepu Garments, Add.- Shop No. 1, Basement, Nagar Nigam No. 13/113-F, Mishri Ganj, Bada Bazar, Aligarh, Prop.- Shri Santosh Kumar Ghandhi S/o Shivdutta Ghandhi, Gurantor/Mortgagor- Smt. Rajrani Ghandhi W/o Santosh Kumar Ghandhi, Add. of both- H No.34, Chahgarmaya, Near Abdul Karim Chowk, Aligarh	Shop No. 01 at Basement, Nagar Nigam No. 13/113-F, Mishri Ganj, Bada Bazar, Aligarh, Area- 11.57 sq. mtr., in the name of Smt. Rajrani Ghandhi W/o Santosh Kumar Ghandhi, Bounded as: East- Rasta, West- Shop No. 02 Sarvesh Stationary, North- Ganpat Chat Bhandar, South- Common Gallery 07' wide	03-08-2023	03-11-2023	17,94,291.47 + interest & Other expenses from 13-07-2023

Date: 05.11.2023

Authorized Officer

IMPORTANT

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FORM A
PUBLIC ANNOUNCEMENT

((Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

FOR THE ATTENTION OF THE CREDITORS OF SITI BROADBAND SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the corporate debtor	SITI BROADBAND SERVICES PRIVATE LIMITED
2. Date of incorporation of the corporate debtor	09.06.2014
3. Authority under which the corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. of corporate debtor	U64100DL2014PTC267911
5. Address of the registered office and principal office (if any) of corporate debtor	Office No-203, 2nd Floor, J Block, Prakash Tower, LSC Ashok Vihar, Phase-1, North West Delhi, India, 110052
6. Insolvency commencement date in respect of corporate debtor	31.10.2023 (Order dated 31.10.2023 served to IRP on 03.11.2023)
7. Estimated date of closure of insolvency resolution process	27-04-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harvinder Singh (Reg./IPA-001/PO0463/2017-2018/10806)
9. Address and e-mail of the interim resolution professional, as registered with the Board	#11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi, 110034 E-Mail: harvinder@sgandassociates.com, Mobile No. 9810046631
10. Address and e-mail to be used for correspondence with the interim resolution professional	#11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi, 110034 E-Mail: Sitrbandand.crp@gmail.com Mobile No. 9810046631
11. Last date for submission of claims	14-11-2023
12. Classes of creditors, if any, under clause (b) of sub-section (34) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms (b) Details of authorized representatives are available at	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable forms) (b) NA

Notice is hereby given that the Hon'ble, National Company Law Tribunal, New Delhi Bench has ordered the commencement of the Corporate Insolvency Resolution Process of SITI Broadband Services Private Limited on 31-10-2023, however the order was served to IRP on 03-11-2023.

The Creditors of SITI Broadband Services Private Limited are hereby called upon to submit their claims with proof on or before 14th November, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by Electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by Workmen and Employees

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Sd/-

Mr. Harvinder Singh (Reg. No. IBBI/PA-001/PO0463/2017-18/10806)

AFA Valid Up to 10.05.2024

Interim Resolution Professional in the matter of SITI Broadband Services Private Limited

E-Mail: harvinder@sgandassociates.com, Sitrbandand.crp@gmail.com

Mobile No. 9810046631

Date: 05-11-2023

Place: Delhi

BASANT INDIA LIMITED

CIN: L51909DL1985PLC021396

R.O.: 912, Indra Prakash Building, 21, Barakhamba Road, New Delhi-110001

Email id: basant.india@gmail.com, Tel no. 011 237165341

NOTICE

Pursuant to Regulation 29 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Meeting of the Board of Directors of the Company will be held on Friday, the 10th November, 2023 at 4.00 p. m. at its Registered office situated at 912, Indra Prakash Building, 21, Barakhamba Road, New Delhi-110001, inter alia, to consider, approve and take on record the Un-Audited Financial results for the quarter and half year ended on 30th September, 2023 in accordance with the Regulation 33 of the Listing Regulation.

For Basant India Limited

Sd/-

Sushil Aggarwal
Managing Director

Date: 04.11.2023

Place: New Delhi

THE BUSINESS DAILY.

FOR DAILY BUSINESS.

NEW DELHI, THURSDAY, FEBRUARY 21, 2019

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